240	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2		3
3.	Maharashtra		3,55,175
4.	Goa		84,960
5.	Karnataka		4,00,294
6.	Kerala		19,50,753
7.	Tamil Nadu		5,95,951
8.	Puducherry		49,112
9.	Andhra Pradesh		5,93,524
10.	Odisha		4,97,644
11.	Andaman and Nicobar	Islands	2,36,504
12.	West Bengal (East Midnapur = 35,464 South 24 Pargana = 864,715)		9,00,179
13.	Lakshadweep		39,798
	Total		65,53,161

(d) and (e) Question does not arise.

Modernising police force deployed in LWE affected districts

†728. SHRI BASHISTHA NARAIN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- the amount of fund allocated by Central Government for the current financial year 2014-15 for development of Left Wing Extremism (LWE) affected districts in Bihar;
 - (b) the details of heads under which the above fund is to be spent;
- (c) whether Central Government also proposes to modernise the police force deployed in the Left Wing Extremism affected districts; and
- (d) if so, the amount of fund sought by State Government under the above head for Bihar and the fund allocated out of them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) An amount of 220.00 crores has been released in the year 2014-15 to Bihar for development of affected areas

[†]Original notice of the question was received in Hindi.

under Additional Central Assistance (ACA)/Integrated Action Plan (IAP) by the Niti Aayog. In addition Rs.18.98 crores was reimbursed to Bihar under Security Related Expenditure (SRE) Scheme, Rs.4.04 crores has been provided under Special Infrastructure Scheme (SIS) for LWE affected districts, also in 2014-15.

(c) and (d) The LWE affected States are provided central Assistance under the Scheme of State Police Forces (MPF Scheme) for modernization and upgradation of the State Police and their intelligence apparatus. Details of the fund sought by Bihar Government and funds allocated to them under the MPF Scheme are as under:

(₹ in crore)

Year	Funds sought	Fund Allocated
2014-15	67.70	67.70
2015-16	25.62	25.62

Special provisions for States under Article 371

- 729. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of States for whom special provisions have been made under Article 371 of the Constitution;
 - (b) the details of the provisions made with respect to each of the States;
- (c) whether the Government of Goa has made any proposal in writing, requesting the grant of special provisions to the State under Article 371 of the Constitution;
 - (d) if so, the substance of the representation made;
 - (e) the response of the Government of India;
- (f) the names of other States who have requested for making special provisions to them under Article 371 of the Constitution of India; and
 - (g) the related details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The number of States for whom special provisions have been made under Article 371 of the Constitution of India are 12. The details of provisions in respect of these States are enumerated in Article 371 to 371 (J) of the Constitution of India.